



കേരള ഗസറ്റ്

KERALA GAZETTE

അരസാധാരണം

EXTRAORDINARY

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16th Vaisakha 1947

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. KLS/1486/Legn-1/2025

Dated, Thiruvananthapuram, 3rd May, 2025.

The Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Bill , 2025 together with the Statement of Objects and Reasons and the Financial Memorandum is published, under rule 69(5) of the rules of procedure and conduct of business in the Kerala Legislative Assembly.

DR. N. Krishna Kumar,
Secretary.



Fifteenth Kerala Legislative Assembly
Bill No. 240

[Translation in English of “ 2025-ലെ കേരള പബ്ലിക് സർവീസ് കമ്മീഷൻ (സർവീകലാശാലകളുടെ കീഴിലുള്ള സർവീസുകളെ സംബന്ധിച്ച തീരുത്തൽ ചുമതലകൾ) ഭേദഗതി നിയോ” published under the authority of the Governor.]

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE UNIVERSITIES) AMENDMENT BILL, 2025

A

Bill

to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015.

Preamble.- WHEREAS, it is expedient to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015) for the purposes hereinafter appearing;

BE it enacted in the Seventy-sixth Year of the Republic of India as follows:-

1. *Short title and commencement .-* (1) This Act may be called the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Act, 2025.

(2) It shall come into force at once.

2. *Amendment of section 2.-* In the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), (hereinafter referred to as the principal Act) in section 2, in clause (a), sub-clause (viii) shall be omitted.

3. *Insertion of new sections 3A and 3B.-* After section 3 of the principal Act, the following sections shall be inserted, namely:-

“3A. *Special provision in respect of the existing employees appointed to non-teaching posts under the Act.-* Notwithstanding anything contained in this Act or in any judgment, decree or order of any Court or Tribunal or any other authority, the Government may, in consultation with the Public Service Commission, appoint the employees appointed by direct recruitment to the non-teaching posts of the National University of Advanced Legal Studies under the provisions of the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of



2015), in the Universities on such conditions as may be specified.

3B. *Saving.*- Notwithstanding the exemption of the National University of Advanced Legal Studies from the purview of the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), such exemption shall not affect the validity, invalidity, effect or consequence of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under the said Act, from the date of commencement of the said Act to the date of exempting the said University from the purview of the said Act.”.

STATEMENT OF OBJECTS AND REASONS

As per the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), the Kerala Public Service Commission was empowered to prepare select list for appointment by direct recruitment to the non-teaching posts in the Universities, including the National University of Advanced Legal Studies, as specified in clause (a) of section 2 of the said Act. Based on this, appointments were made to the non-teaching posts in the abovesaid Universities from the common rank list prepared by the said Commission by following the procedure.

2. But, those who got appointment to the National University of Advanced Legal Studies from the select list prepared by the Kerala Public Service Commission, are not entitled to any service benefits such as State Life Insurance, Group Insurance, and General Provident Fund available to others appointed to other Universities. As Part III of the Kerala Service Rules is not applicable to the University, the employees can neither be included nor be converted to the National Pension Scheme. At present, the Employees' Provident Fund and the pension scheme thereunder are applicable to the employees.

3. The National University of Advanced Legal Studies does not follow the staff pattern, designation, qualifications and scale of pay for the non-teaching posts of other Universities in the State. Moreover, the University does not receive recurring non-plan grants. Furthermore, Part III of the Kerala Service Rules is not made applicable to the employees of the University. Therefore, the said University is different from other Universities.

4. In the above said circumstances, considering the special nature of National University of Advanced Legal Studies, the Government have decided to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015) by exempting the said University from the purview of the said Act and incorporating provision for appointment in other Universities to those who got appointment in the non-teaching posts of the said University from the select list prepared by the Kerala Public Service Commission.

5. The Bill seeks to achieve the above object.



FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

DR. R. BINDU.

